

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

14.02.2013

OA No. 100/2013

Mr. B.K. Jatti, Counsel for applicant.

The applicant has filed this OA praying that the respondents be directed his decide his representation dated 25.01.2013 (Annexure A/1) by passing a reasoned and speaking order. Accordingly, the respondents are directed to decide the representation of the applicant dated 25.01.2013 (Annexure A/1) expeditiously by passing a reasoned & speaking order but not beyond the period of two months from the date of receipt of a copy of this order.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)

Member (A)

K. S. Rathore
(Justice K.S.Rathore)
Member (J)

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